NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH AT GUWAHATI

T. A. No.02 of 2016 In C. A. No.134/2016 In T. P. No.06/397/398/GB/2016 (Arising out of C.P. No.287/2012)

Under Section: 397/398 of the Companies Act, 1956

In the matter of:

Ranjit Barthakur

... Applicant/Petitioner

-versus-

W. G. Resorts (Assam) Pvt. Ltd. & Ors.

...Non-applicant/Respondents

Coram:

Hon'ble Mr. Justice P. K. Saikia, Member (J)

For the Applicant/Petitioner

: Mr. R. Barpujari, Advocate

For the Non-applicants/Respondents

: Ms. Alirala R. Molier, Advocate (R 1 to 7)

ORDER

07-09-2017

Heard Mr. Rajib Barpujari, learned counsel appearing for the applicant/petitioner. Mr. Borpujari further submits that response in respect of the prayer made in C. A.No.134/2016 [T. A. No.02/2016] could not be made due to some genuine reasons and, therefore, the applicant/ petitioner requires some time to do the same. Also heard Ms. Alirala R. Molier, learned counsel appearing for the non-applicants/respondents No.1 to 7. She further stated that due to some personal difficulty, the leading counsel could not remain present before this Tribunal today and she submits that the proceeding may be adjourned to another date.

The Hon'ble Gauhati High Court vide order dated 17-08-2017 rendered in Co. Appeal No. 1 of 2016 preferred by the non-applicants /respondents herein, directed the applicant/petitioner to file response in respect of the prayer made in C.A. No.134/2016 [i.e. T. A. No.02/2016] within four weeks.

In view of above, prayer for adjournment is granted with further direction to file response in respect to the prayer made in C.A. No.134/2016 [i.e. T. A. No.02/2016] within one week.

List the proceeding on 18-09-2017.

Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati, the 07th September, 2017 Deka/04709-2017